

paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1963, in respect of the heads of demands entered in the second column thereof against Demands Nos. 2 to 18 and 20."

*The motion was adopted.*

\*APPROPRIATION (RAILWAYS)  
NO. 2 BILL, 1962

**The Minister of Railways (Shri Swaran Singh):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways."

*The motion was adopted.*

**Sardar Swaran Singh:** Sir I introduce the Bill.

Sir, I also beg to move:†

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

**Mr. Deputy-Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain

sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

**Mr. Deputy-Speaker:** The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.*

**Shri Swaran Singh:** Sir, I beg to move:

"That the Bill be passed."

**Mr. Deputy-Speaker:** Motion moved:

"That the Bill be passed."

**Shri Nambiar (Tiruchirapalli):** Sir, I will say one sentence. My request is that the increase in fares and freights, even at this stage, may not be brought into effect. It will be very difficult for the common man to bear the brunt of the increased fares and freight. This is my last appeal which I hope he will grant at least at this stage.

15 hrs.

**Shri Swaran Singh:** I am sorry I cannot accept it.

**Shri U. M. Trivedi (Mandsaur)** rose:

**Mr. Deputy-Speaker:** He cannot make any speech now. He may put a question if he wants.

**Shri U. M. Trivedi:** I want to speak on the Appropriation Bill. The time

\*Published in the Gazette of India Extraordinary, Part II, Sec. 2, dt. 4-5-1962.

\*\*Introduced/moved with the recommendation of the President.

[Shri U. M. Trivedi]

at my disposal is very short. But very cursorily, the hon. Minister has said that he will not agree to any reduction in fares. It is not a question of reduction in fares. What is required of him is merely the *status quo* in respect of the fares is to be maintained.

**Shri Swaran Singh:** May I point out that it has got nothing to do with the Appropriation Bill. The House has already approved of the expenditure?

**Mr. Deputy-Speaker:** Yes. If he wants to put any question, let him ask the question. Let us not depart from the accepted conventions.

**Shri U. M. Trivedi:** The Appropriation Bill has come up after the demands have been passed, and so . . .

**Mr. Deputy-Speaker:** The demands have been made and accepted by the House. At this stage a speech is un-called for.

**Shri U. M. Trivedi:** At this stage, I can still say that this Appropriation Bill may not be passed.

**Shri D. N. Tiwary (Gopalganj):** There is already a convention that there should be no discussion on the Appropriation Bill.

**Shri U. M. Trivedi:** I know the convention. I am not quite new to the House. There is a convention. But, at the same time, my learned friend will bear with me when I say that I can still speak on the Appropriation Bill. There is nothing to prevent me from speaking on the Appropriation Bill. The convention is quite all right. I agree to the convention. But the only point to be considered is this. When the demands were actually agreed upon, the point that was considered is that our expenditure is going to be increased. If this expenditure is curtailed, then certainly the same amount of demand

will not have to be made. So, the only proposal that I can submit is that, at this stage, it would be quite proper for the Minister to see that even now it is not very late to keep the *status quo*. Particularly when the travelling public have to travel for distances of only 50 miles, it will be a very great thing for the small traders or the small merchants who have not to travel long distances and who are not big businessmen. Maintaining at least the *status quo* will help such people.

**Shri Swaran Singh:** I would say only this thing. At this stage, we are considering the question of appropriation, and therefore, the question of revenue is not really before the House. All that has been discussed. There was voting on it, and the House took a decision to reject the cut motions. Therefore, at this stage, this question does not arise, and on merits I have nothing to add to what I have already said. The hon. Member has not raised any new point.

**Mr. Deputy-Speaker:** The question is:

“That the Bill be passed.”

*The motion was adopted.*

15.03 hrs.

RESOLUTION RE: JANATA EXPRESS TRAINS—contd.

**Mr. Deputy-Speaker:** The House will now resume further discussion of the Resolution moved by Shri M. L. Dwivedi on the 21st April, 1962 regarding the Janata Express trains. Shri M. L. Dwivedi may resume his speech.

**Shri D. N. Tiwary (Gopalganj):** What is the time allotted for this Resolution?